

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.544/2014 in O.A. No.2636/2013

Friday, this the 30th day of October, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Mr. Ishwar Chand Sharma @ I.C. Sharma
Aged about 59 years
s/o late T R Sharma
r/o 9/12, 2nd Floor
Ashok Nagar (Tilak Nagar)
New Delhi-18

(Mr. S K Gupta, Advocate)

.. Applicant

Versus

Mr. Manish Gupta
Commissioner
South Delhi Municipal Corporation
MCD (South), Dr. S P M Marg
Civic Centre, J L Nehru Marg
New Delhi

(Mr. A K Singh, Advocate for Mr. R K Jain, Advocate)

.. Respondent

O R D E R (ORAL)

Mr. A.K. Bhardwaj:

The only complain made by the petitioner in the present Contempt Petition was that the amount permissible to be recovered from him in terms of Order dated 16.06.2014 was exceeded. Today learned counsel for petitioner submitted that the respondent has processed to refund the excess amount to the petitioner and his grievance is substantially redressed.

2. In view of the stand taken by the learned counsel for petitioner, the Contempt Petition is dismissed. Notice issued to the respondent is

discharged. It is made clear that if the amount is not credited in the account of the petitioner, he would be at liberty to revive the present proceedings.

(V.N. Gaur)
Member (A)

(A.K. Bhardwaj)
Member (J)

October 30, 2015
/sunil/